



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 20] नई दिल्ली, बुधवार, मई 13, 2015/वैशाख 23, 1937 (शक)

No. 20] NEW DELHI, WEDNESDAY, MAY 13, 2015/VAISAKHA 23, 1937 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 13th May, 2015/Vaisakha 23, 1937 (Saka)

The following Act of Parliament received the assent of the President on the 13th May, 2015, and is hereby published for general information:—

THE WAREHOUSING CORPORATIONS (AMENDMENT) ACT, 2015

No. 16 OF 2015

[13th May, 2015.]

An Act further to amend the Warehousing Corporations Act, 1962.

BE it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:—

1. This Act may be called the Warehousing Corporations (Amendment) Act, 2015.

Short title.

58 of 1962.

2. In the Warehousing Corporations Act, 1962 (hereinafter referred to as the principal Act), for section 5, the following section shall be substituted, namely:—

Substitution of new section for section 5.

“5. Notwithstanding anything contained in the Acts mentioned in this section, the shares of the Central Warehousing Corporation shall be deemed to be—

Certain shares to be approved securities.

2 of 1882.

(a) included among other securities enumerated in section 20 of the Indian Trusts Act, 1882; and

4 of 1938.

10 of 1949.

(b) the approved securities for the purposes of the Insurance Act, 1938 and the Banking Regulation Act, 1949.”

Amendment of section 27. **3.** In the principal Act, in section 27, for sub-section (4), the following sub-section shall be substituted, namely:—

“(4) The bonds and debentures of a State Warehousing Corporation may be guaranteed by the appropriate Government on the recommendation of the Board of Directors of the State Warehousing Corporation at the time such bonds or debentures are issued.”.

Amendment of section 30. **4.** In the principal Act, in section 30, in sub-section (2), the proviso shall be omitted.

Amendment of section 31. **5.** In the principal Act, in section 31, in sub-section (8), the proviso shall be omitted.

Amendment of section 39. **6.** In the principal Act, in section 39, both the provisos shall be omitted.

DR. SANJAY SINGH,
Secretary to the Govt. of India.